

(16)

**CENTRAL ADMINISTRATIVE TRIBUNAL,
CHANDIGARH BENCH,
CHANDIGARH.**

O.A.No.060/01084/2014

Date of Decision : 06.11.2015

**CORAM: HON'BLE MR. JUSTICE L.N. MITTAL, JUDICIAL MEMBER
HON'BLE MRS. RAJWANT SANDHU, ADMINISTRATIVE MEMBER**

1. Kimti Lal, s/o Sh. Dhani Ram, r/o VPO Sitamai, Tehsil and District Karnal-132001.
2. Manjeet Kaur, w/o Sh. Vinod Kumar, r/o H.No.201/A, Sector 26, Police Line, Chandigarh.

Applicants

Versus

1. Chandigarh Administration through its Secretary Education Department, U.T. Secretariat, Sector 9, Chandigarh.
2. Director Public Instruction(s), Chandigarh Administration, U.T. Secretariat, Sector 9, Chandigarh.
3. National Council for Teacher Education, Hans Bhawan, Wing-II, 1, Bahadur Shah Zafar Marg, New Delhi-110002, through its Chairperson.
4. Union of India, Ministry of Human Resource Development, Shastri Bhawan, C-Wing, Dr. Rajendra Prasad Road, New Delhi-110001, through its Secretary.

Respondents

Present: Mr. Ravinder Pal Singh, counsel for the applicants
Mr. Arvind Moudgil, proxy for Mr. Sanjiv Dahiya, counsel for respondents no.1 & 2
Mr. Ashish Rawal, counsel for respondent no.3.

ORDER

HON'BLE MR. JUSTICE L.N. MITTAL, MEMBER (J)

1. Counsel for the parties are agreed that this case is covered by judgment dated 08.10.2015 of this Bench in TA No.060/00011/2015 (CWP No.23715/2014) titled Manoj Kumar Vs. U.T. Chandigarh & Ors.
2. In view of the aforesaid, the instant OA is dismissed.

**(RAJWANT SANDHU)
ADMINISTRATIVE MEMBER**

**(JUSTICE L.N.MITTAL)
JUDICIAL MEMBER**

Place: Chandigarh
Dated: 06.11.2015.

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